

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-21/2008(Pt.)/ 848 /A

From :- Smti. Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, The Joint Registrar,  
Gauhati High Court,  
Itanagar Permanent Bench,  
Yupia.

Dated Guwahati, 7<sup>th</sup> February, 2025.

Sub:- **Earned leave.**

Ref:- No. HC(IB)-VIG/01/2025/30-33 Dated the 21.01.2025.

Sir,

With reference to the above, I am directed to inform you that Dr. Hirendra Kashyap, District & Sessions Judge, Papum Pare District, Yupia, Arunachal Pradesh has been granted **earned leave w.e.f. 24.02.2025 to 07.03.2025, with station leave permission from the evening of 21.02.2025 till 09.03.2025** (prefixing 22.02.2025 and 23.02.2025; suffixing 08.03.2025 and 09.03.2025), subject to the submission of his Leave Admissibility Report in the Itanagar Permanent Bench. He is to hand over charge to the Chief Judicial Magistrate cum Civil Judge (Senior Division), Papum Pare District and in his absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-21/2008(Pt.)/ 849-850 /A, dated 7.2.25**

Copy to:

1. Dr. Hirendra Kashyap, District & Sessions Judge, Papum Pare District, Yupia, Arunachal Pradesh.

✓ 2. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

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